

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
Appeal No.-258/252/ND/2022

IN THE MATTER OF:

Income Tax Officer 7 (1)

.....Applicant

Vs.

ROC (M/s. Finlacecapitaves Consulting Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, Mr. Rishabh
Nangia, Mr. Nikhil Jain, Advs.
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have re-filed their assessment order and demand notice, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the RoC is present. List the matter on **21.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)